

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

SC No. : 7/13  
State Vs. Pankaj Kumar  
FIR No. 274/11  
PS. : Moti Nagar  
U/s : 376 IPC

Hearing took place through CISCO Web Ex.

06.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Arti Pandey Ld. Counsel from DCW.  
Ms.Sadhvi Gaur, Ld. Counsel for the accused/applicant along with  
accused.

Ms. Arti Pandey Ld. Counsel from DCW submits that complainant could  
not join today because of her personal difficulty.

Ld. Counsel for accused request for adjournment on the ground that she  
could not fetch the file as the clerk has gone to Uttarakhand and he has  
taken the keys of office. She also submits that senior counsel is not  
comfortable in arguing the matter through Cisco Webex.

I do not find these as valid grounds for adjournment as nothing of this  
sought was stated on the last date of hearing and new technology is to  
be taken into the stride. The counsel for the accused is directed to send  
an email in this regard.

Ld. Counsel for accused has assured that in case physical hearing after  
15.07.2020, do not resume the matter would be positively argued on  
17.07.2020 through Cisco Webex.

(Ankur Jain)  
Addl. Sessions Judge (SFTC-01) West  
Delhi: 06.07.2020

At 11:40 AM

At this stage, ahlmad of the court has informed the undersigned that on  
17.07.2020 a training by Delhi Judicial Academy is scheduled through

the complainant on various occasions. After completion of investigation charge sheet was filed.

3. Ld. Counsel for accused has sought interim bail in view of the pandemic, on compassionate ground and the fact that the mother of the accused is suffering from depression along with hypertension.

Cisco WebEx. The Ahlmad of the Court is directed to contact respective parties for change of date.

(Ankur Jain)  
Addl. Sessions Judge (SFTC-01) West  
Delhi: 06.07.2020

At 11.50 AM

At this stage, Ahlmad has informed that both the parties have consented on telephone. The date of hearing is changed to 21.07.2020.

Put up for final arguments on 21.07.2020.

(Ankur Jain)  
Addl. Sessions Judge (SFTC-01) West  
Delhi: 06.07.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Satbir Singh Ratti  
FIR No. 497 /17  
PS. : Miawali Nagar  
U/s : 376/506 IPC

Hearing took place through CISCO Web Ex.

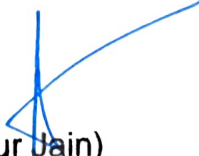
06.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Mr. Maninder Singh along with Ms. Aekta Vats, Ld. Counsel for the  
accused/applicant.  
Ms. Arti Pandey Ld. Counsel from DCW with complainant with  
complainant.

**IA No. 4/20**

Reply from IO as well as Jail Superintendent received. Copy has been  
sent to the Ld Defence Counsel through Whats app. With his consent  
arguments on interim bail application heard.

Put up for orders at 4 PM.

  
(Ankur Jain)  
Addl. Sessions Judge (SFTC-01) West  
Delhi: 06.07.2020

At 4 PM

1. By this order I shall decide interim bail application filed on behalf of  
accused.
2. Brief facts of the case are that the FIR was registered on the complaint  
of Ms 'G' who stated that in June, 2015 her profile was uploaded on a  
matrimonial website. The accused showed interest, the complainant  
accepted and they started talking, establishing a long distance  
relationship. However, after a while the behaviour of the accused  
changed and the prosecutrix decided to breakup. The accused started  
blackmailing the victim and disclosed told her that he would make  
public, the photographs and videos sent by the complainant to him.  
There are also allegations that accused took a sum of Rs. 5 Lacs from

the complainant on various occasions. After completion of investigation charge sheet was filed.

3. Ld. Counsel for accused has sought interim bail in view of the pandemic, on compassionate ground and the fact that the mother of the accused is suffering from depression along with hypothyroidism and hyper tension.
4. Ld. Addl. PP for State submits that the ground mentioned in the application do not warrant grant of interim bail.
5. I have heard Ld. Addl. PP for State as well as Ld. Counsel for accused and perused the record.
6. The allegations against the accused are serious in nature which have been clearly spelt out in the earlier order when his bail application was dismissed and are not being repeated herein as accused has sought only interim bail. Apart, from this, the accused used to ask the victim to cut herself with blade for sexual pleasure, which fact has been deposed by the victim in her statement made before this Court. This reflects the mental status of the accused.
7. The report of the IO reflects that mother of the accused is under treatment. It is stated that the documents could not be physically verified. The mother of the accused does not suffer from serious condition which would warrant grant of interim bail. Considering, the facts and circumstances of the case, i do not find any ground to grant interim bail to the accused. The IA stands dismissed. The copy of the order be sent to all concerned through electronic mode.

(Ankur Jain)  
Addl. Sessions Judge (SFTC-01) West  
Delhi: 06.07.2020



**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

SC No. 199/20  
State Vs. Manoj Paswan  
FIR No.24 /20  
PS. : Ranhola  
U/s : 376 IPC

Hearing took place through CISCO Web Ex.

06.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Mr. Mahesh Patel, Ld. Counsel for the accused/applicant.  
Ms. Arti Pandey Ld. Counsel from DCW.  
Mr. Pushpreet Arora, Ld. Counsel for complainant with complainant.

Part arguments heard.

Ld. Addl. PP for State submits that he does not have the copy of the application, neither the copy of the reply, if any, filed by IO.

Let copy of the application be supplied to Ld. Addl. PP for State. In the meantime report be called from IO.

Put up for arguments on 08.07.2020.

(Ankur Jain)  
Addl. Sessions Judge (SFTC-01) West  
Delhi: 06.07.2020